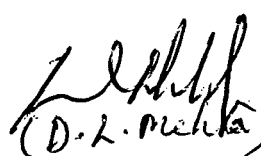


C. A. T. Bench, JAIPUR

Date of Order	Orders
23.9.93	Mr. R. N. Mathur - Counsel for petitioner Mr. V. S. Gargal - Counsel for respondents The learned Counsel for the applicant submits that he wants to implead Mr. Lal Chand Agnani as respondent being a necessary party. He further submits that he filed the amended Cause title. The M.P. for amendment of the O.A. is allowed. Shri Lal Chand Agnani may be impleaded as party. Notices may be issued to Lal Chand Agnani in the main O.A. returnable on 10/11/93. In case the Counsel for the applicant has not filed the amended Cause title the same may be filed within 3 days failing which the M.P. shall stand rejected. The M.P. stands disposed of accordingly.  (O.P. Sharma) M.A.  (D.L. Mehta) M.C. Entry out to the app. on vid 7312 R-10 11-10-93

Refiled
 - 10/11/93
 by V.S. Gargal